

<b>RFP Queries received till 29<sup>th</sup> January 2015 and reply of IPO</b>		
<b>Query received from</b>	<b>Query</b>	<b>IPO reply</b>
<b>Niti Nandwani Thomson Reuters</b>	Regarding Annexure II in the Technical Proposal, Section 5, Bank statements have been requested for a period of three YEARS. As that would be running into over 500pages, please suggest if soft copies can be provided in a CD?	It may be submitted in hard / soft format.
	Regarding Annexure II in the Technical Proposal, Section 5, Bank statements require to be "certified", please suggest if the same are to be attested by the Director or the Bank?	It is required to be certified by the Authorised Signatory of the bidder who is submitting the proposal.
	EPOPATSTAT data is available in a .CSV format. Please suggest if the same needs to be provided in the same format or if India Patent Office is looking for the selected bidder to enhance the content?	You can give data in .CSV format, which may be integrable within the IPATS. However, please try to give 'as far as possible' in the format asked for in the RFP.
	The RFP states that "the Applicant provides the database for storage on the servers of the IPO", however, the RFP also states that "Data required to be hosted with the IPO" includes "Full Text extraction in ST.36/xml". Can you confirm if IPO therefore requires an ST.36 Data Feed that there developers will incorporate into their IPATS database or a fully indexed stand alone database?	IPO is looking for a stand alone database hosted in house (as stated in para 3(a)(i)) and updates can be supplied in accordance with para 3(a)(ii)
	The RFP splits out various aspects of the data into Bibliographic data, Full Text, IPC database, CPC database, ECLA database, Value added database. Can we assume that it is ok to provide this in a unified combined format?	Please try to give the databases in 'as far as possible' in the format asked for in the RFP. In case of a unified combined format or any other deviations / value additions, the evaluation will be done by a technical committee.

	Does IPO want a regular delivery of data (weekly) in a data feed to parse into the IPATS database?	The frequency should be clearly mentioned in the proposal.
	Is it only possible to provide ST.36 formatted data or can the vendor provide instead an extended value added xml format data to be provided to IPO IPATS system?	The extended value added xml format is acceptable however, the DTD and schema is required to be provided for seamless indexing and integration with IPATS. In case of value addition, the technical committee will evaluate.
	As a provider of both original patent data and editorially value added patent data used by 40 different patent offices worldwide we have our own unified common XML format to ensure compatibility across all the data provided. Therefore would the IPO consider migration to this format over time if it allows IPO to use the value added data?	You may supply your value added patent data in extended unified xml format. The same will be evaluated by a technical committee in accordance with the RFP document. Related DTD and schema must be provided.
	IPO are willing to consider changes to IPATS system if a value add schema and DTD offers better content field availability to users?	IPO looks forward to constant improvements in IPATS, including value add schema and DTD. However, nothing can be committed as this point of time, in relation to this question.
	If the IPO does have to have the data in ST.36 format are they prepared to meet with the vendor to discuss how the value added fields should be incorporated to suit the IPATS system?	It is a requirement of RFP that the bidder should be willing to support IPO in integrating the data with the IPATS. The bidder will be afforded an opportunity to present the proposal.
	Does the IPO have the capability to extend the IPATS database to include additional value add fields?	Yes, IPO have the capability.
	Is there any limit to the IPATS system to the number of fields which can be incorporated?	No, there is no limit to the number of fields IPATS can support
	What data is expected where the RFP states "Register of Patent	A database containing details such as present

	authorities"? Please provide examples?	status of the patent application / patent.
	API access to content – Does the IPO have a fast and reliable connection to the internet?	YES, IPO presently have 34 MBPS dedicated internet connection and may be extended till 100 MBPS.
	Full text databases are very comprehensive and so would IPO consider access to a global patent database via API to provide all the value added fields?	Full text database is required to be hosted in house.
	What is the anticipated budget for Year 1?	A bidder has freedom to quote in the financial proposal.
<b>Roshan Agarwal, Siddhast</b>	Please provide Copy of model formal contract as disclaimer needed to be signed	Cannot be provided at this point of time. If there is any objection, it should be clearly stated. It is clarified that the RFP will serve as the base document for any future contract.
	can earnest money/performance gaurantee be deposited as multiple fixed deposit receipt of (2 lakhs 2 lakhs and 2 lakhs)lien/pledged marked in the name of "controller of patent"	Cannot be given as multiple fixed deposit receipts. The terms of the RFP document should be followed.
	Access is deemed to be opened when access to search tool with data is opened to IPO or when full text st36 files are loaded IPO serves and integrated with ipats.	Access is deemed to be opened when full text data is loaded in IPO servers.
<b>Manish Sinha Gridlogics Technologies</b>	Since the data to be delivered runs into many Terabytes, it takes time to compress and prepare hard disks with the said data and 1 week would be too less for this. So I would request that the timeline can be broken into 2 parts:  1 week to provide access to the online database  3 weeks to provide the full set of data promised	Please see the Addendum IV issued on 30 <sup>th</sup> January 2015